

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 530 of 2011

(Arising out of Order-in-Appeal No. 67/COMMR/ST/BOL/11 dated 08.09.2011 passed by Commissioner of CGST & CX, Bolpur.

M/s Bharat Sanchar Nigam Limited

O/o The General Manager Telecom, Berhampore Telecom District, "Sancharika"
Station Road, Berhampore-742101.

..Appellant

VERSUS

Commissioner of CGST & Cx, Kolkata Bolpur

Chandidas Das Road, Sian Bolpur Birbhum-731204.

...Respondent

**..
APPERANCE :**

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75467/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Bharat Sanchar Nigam Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar